

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 153 OF 2019 &
IA NO. 665 OF 2019**

Dated: 5th August, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member**

In the matter of:

**Maharashtra State Electricity Distribution
Company Ltd.**

.... Appellant(s)

Vs.

**Maharashtra Electricity Regulatory Commission &
Anr.**

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Ganesan Umapathy
Ms. Vaishnavi

Counsel for the Respondent(s) : Ms. Pratiti Rungta
Mr. Shivankur Shukla for R-1

Mr. Sourav Roy
Mr. Gaurav Majumdar
Mr. Harsh Anand for R-2

ORDER

Learned counsel for the Appellant is permitted to file rejoinder on the main appeal on or before 20.08.2019, after duly serving advance copy to the other side.

List the matter on **02.09.2019**.

**(S. D. Dubey)
Technical Member**

vt/pk

**(Justice Manjula Chellur)
Chairperson**